



**CORRECTED AS ON 27.07.2020**

**LEGISLATIVE ASSEMBLY OF THE STATE OF GOA  
TWELFTH SESSION, 2020**

**LIST OF STARRED QUESTIONS FOR ANSWER  
ON 27<sup>TH</sup> JULY, 2020**

***TOTAL NO. OF QUESTIONS: 49***

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<b>GENERAL ADMINISTRATION</b>	<b>003A</b>
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<b>LABOUR AND EMPLOYMENT</b>	<b>002B, 004A, 005B, 006A, 009B, 014C, 019A</b>
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<b>SL. NO.</b>	<b>MEMBER</b>	<b>QUESTION NOS</b>	<b>DEPARTMENT</b>
1.	SHRI RAMKRISHNA DHAVALIKAR	001A	REVENUE
		001B	EDUCATION
		001C	EDUCATION
2.	SHRI VINODA PALIENCAR	002A	N.R.I AFFAIRS
		002B	LABOUR AND EMPLOYMENT
		002C	FORESTS
3.	SHRI ATANASIO MONSERRATE	003A	GENERAL ADMINISTRATION
		003B	EDUCATION
4.	SHRI DIGAMBAR KAMAT	004A	LABOUR AND EMPLOYMENT
		004B	FORESTS
		004C	N.R.I AFFAIRS
5.	SHRI CHURCHILL ALEMAO	005A	EDUCATION
		005B	LABOUR AND EMPLOYMENT
		005C	INFORMATION TECHNOLOGY
6.	SHRI ANTONIO FERNANDES	006A	LABOUR AND EMPLOYMENT
		006B	PERSONNEL
		006C	REVENUE
7.	SMT. ALINA SALDANHA	007A	FORESTS
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8.	SHRI JOSE LUIS CARLOS ALMEIDA	008A	EDUCATION
9.	SHRI VIJAI SARDESAI	009A	N.R.I AFFAIRS
		009B	LABOUR AND EMPLOYMENT
		009C	FORESTS
10.	SHRI PRATAPSINGH RANE	010A	FORESTS
		010B	EDUCATION
		010C	PLANNING, STATISTICS AND EVALUATION
11.	SHRI ROHAN KHAUNTE	011A	REVENUE
		011B	FORESTS
		011C	N.R.I AFFAIRS
12.	SHRI WILFRED D'SA	012A	REVENUE
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		013B	REVENUE
		013C	FORESTS
14.	SHRI FRANCISCO SILVEIRA	014A	N.R.I. AFFAIRS
		014B	EDUCATION
		014C	LABOUR AND EMPLOYMENT
15.	SHRI DAYANAND SOPTE	015A	FORESTS
		015B	FORESTS
16.	SHRI RAVI NAIK	016A	EDUCATION
		016B	REVENUE
		016C	REVENUE
17.	SHRI PRAVIN ZANTYE	017A	FORESTS
		017B	FORESTS
18.	SHRI PRASAD GAONKAR	018A	EDUCATION
		018B	FORESTS
		018C	EDUCATION
19,	SHRI LUIZINHO FALEIRO	019A	LABOUR AND EMPLOYMENT



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**LEGISLATIVE ASSEMBLY OF THE STATE OF GOA  
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**LIST OF STARRED QUESTIONS FOR ANSWER  
ON 27<sup>TH</sup> JULY, 2020**

SHRI RAMKRISHNA DHAVALIKAR

**APPLICATIONS RECEIVED FOR CONVERSION OF SANAD BY  
SOUTH GOA & NORTH GOA COLLECTOR**

001A. \*WILL the Minister for Revenue be pleased to state:

- (a) the number of applications received for issue of conversion of sanad by South Goa Collector as well as North Goa Collector from January 2018 till date;
- (b) furnish details such as names of the applicants, date of applications place-taluka-wise with proper location, area and addresses from January, 2018 till date in South Goa and North Goa separately;
- (c) furnish details such as date of payments of fees, amount, area etc., from January, 2018 till date for North and South Goa separately; and
- (d) the details of the number of applications that are pending with details thereof as mentioned in clauses (b) and (c) and the reasons thereof for pendency from January 2018 till date for North and South Goa separately?

SHRI RAMKRISHNA DHAVALIKAR

**GRANTS RELEASED TO AIDED SCHOOLS**

001B. \*WILL the Minister for Education be pleased to state:

- (a) whether grants were released by the Government to aided schools from the year 2017 till date;
- (b) the details of the number of schools that applied for the grants with details from 2017 till date;
- (c) furnish details such as name of the schools, date of applications year-wise, addresses, amount, date of release;
- (d) if there was a delay; furnish reasons for delay; and
- (e) whether any grants are yet to be released; if so, the time frame by which the same be will be released?

SHRI RAMKRISHNA DHAVALIKAR

**RE-OPENING OF EDUCATIONAL INSTITUTIONS**

001C. \*WILL the Minister for Education be pleased to state:

- (a) when will the primary schools, High Schools, the Higher Secondary, colleges, professional colleges and technical institutes will be re-opened for the Academic year 2020-2021;
- (b) whether there are any guidelines adopted by Government for opening of the above educational institutions due to Covid-19 pandemic, if so, the details thereof;
- (c) whether the online education started by some school authorities is permitted by Government; if so, the details thereof; and
- (d) the criteria adopted by the Government for future planning of education for academic year 2020-2021?

SHRI VINODA PALIENCAR

**REPATRIATION**

002A. \*WILL the Minister for NRI Affairs be pleased to state:

- (a) the number of Goans repatriated till date; furnish Country-wise break-up;
- (b) the number of those that are Seafarers and Non-Seafarers;
- (c) the number of those that are retrenched Goans or those who have lost jobs;
- (d) the number of those that are others who were stranded abroad due to family visits, business visits etc;

- (e) the number of those that were repatriated as part of the Vande Bharat Mission of Government of India;
- (f) the number of those that were repatriated by Chartered flights and from which Country/Airport of origin; the Airlines that brought them; give a break-up with details as to the name of the Airline, date and time of arrival, departing place and airport, the number of passengers that were brought in by each flight etc.;
- (g) the number of these repatriated by Chartered Ships like Cruise Ship and from which Country/Port of origin; the ships that brought them; furnish a break-up with details as to the name of the Ship and Company, date and time of arrival, departing place and port, the number of passengers that were brought in by each ship etc.;
- (h) the total revenue earned by the Government of Goa through this repatriation exercise;
- (i) the break-up of the Revenue through which it was earned such as airport fees, port fees, testing fees, quarantine charges, hospital charges etc;
- (j) the total revenue earned by the Dabolim Airport through the repatriation exercise; furnish item-wise break-up;
- (k) the total revenue earned by the MPT Port through the repatriation exercise; furnish item-wise break-up;
- (l) the total revenue earned by the Tourism Department through the repatriation exercise; furnish item-wise break-up;
- (m) any other sources of revenue due to repatriation exercise; furnish details;
- (n) furnish copies of the agreement of communication between the Government of Goa (any Authority/Authorities) and the Seafarers Companies that agreed to repatriate Goans directly or indirectly to Goa or to any other Airport or Port of India;
- (o) the copies of communication by the Government of Goa with the Union Government or Union Government Departments/Agencies with regard to repatriation for Goans from abroad whether as part of the Vande Bharat Mission or otherwise;
- (p) the total number of Goans repatriated from within the Country; furnish a State-wise break-up with dates, modes of transport etc;
- (q) the total number of non-Goans who entered Goa from April 1<sup>st</sup> 2020 till date; furnish details as to the dates and modes of entries;
- (r) the total number of migrants that have been repatriated by the Government of Goa to their native States; give a State-wise break-up and the modes of travel;
- (s) the total amount spent on migrants during the time of the pandemic till date as regards their food, shelter, repatriation, etc. give item-wise break-up; and

- (t) the total number of foreigners who have been repatriated from Goa; give a Country-wise break-up; the amount spent on them; give a break-up?

SHRI VINODA PALIENCAR

**BOCW COVID-19 ASSISTANCE SCHEME**

002B. \*WILL the Minister for Labour and Employment be pleased to state:

- (a) the number of beneficiaries of the said BOCW Covid-19 Assistance Scheme with details such as list of people registered, their addresses and the amount disbursed;
- (b) the total amount disbursed under the BOCW Covid-19 Assistance Scheme presently;
- (c) the procedure/process followed for registration of individuals (non-labour) as BOCW and the authority that verified the said individuals as BOCW so as to allow them reliefs and benefits under the said scheme; furnish details;
- (d) how the individuals (non-labour) who did not meet the criteria/requirements to register as labour were allowed to register as labour and avail the benefits under the BOCW scheme; furnish details thereof and what were the checks and balances;
- (e) whether the Government has initiated any proceedings to investigate the arbitrary and illegal disbursement of funds to non-labour; if so, the details thereof with efforts undertaken thereof;
- (f) whether the Government has made efforts to hold any officers liable for the arbitrary and illegal disbursement of State funds to non-labour, if so, the details thereof;
- (g) the steps taken by the Government to recover the funds disbursed to individuals who did not qualify to be labour under the BOCW scheme with details thereof; and
- (h) whether the Government has tried to rectify the said illegality in disbursement of State funds; if so, the details thereof and whether the true beneficiaries have received the funds, with details thereof?

SHRI VINODA PALIENCAR

**COMMITTEE CONSTITUTED**

002C \*WILL the Minister for Forests be pleased to state:

- (a) whether a Committee under the Joint Secretary(Revenue) was constituted on 21/08/2019 to scrutinize the report which was rejected by the Government in July 2019;
- (b) the mandate of this Committee, the number of times this Committee met since its constitution till date, the decisions taken by the Committee and the copies of the minutes of the meetings held by this Committee;
- (c) furnish the copies of all affidavits, reports and documents submitted to the NGT from March 2019 till date;
- (d) whether the Government has any proposal of four – laning of Highway or laying of transmission lines or any other projects passing through any wild life sanctuary/National Park or any forest land in Goa;
- (e) if so, whether any consent/NOC has been issued for this proposed projects by the Ministry of Environment and Forest, Government of India and the Forest Department of the State of Goa; whether approval under FAC – 1980 had been issued to the projects; if so, furnish copies;
- (f) the total area of forest land that will be affected by the projects;
- (g) whether the permission from the National Board for Wildlife has been obtained vis-à-vis the Supreme Court judgement with regards to sanctuaries and National Parks; furnish details;
- (h) the details of the impact on the wildlife with regards to Flora and Fauna of the area and whether any assessment is carried out regarding the number of trees that would have to be cut due to these new projects; give details; and
- (i) the benefits of this project to the State of Goa with details thereof?

SHRI ATANASIO MONSERRATE

**GOVERNMENT BUILDINGS, GOVERNMENT OFFICES, JUNTA  
HOUSE**

003A.\*WILL the Minister for General Administration be pleased to state:

- (a) the numbers of vacancies that are to be released from all Government Departments by 2020; furnish details of posts, Departments and designations;



- (b) the number of Government buildings that are located in Goa, the number of Government buildings that have not been utilized and the reasons for non-utilization;
- (c) the number of Government offices and Corporations, Autonomous Bodies that are working in private buildings and the rent incurred for the last five years till date; whether the Government will repair/renovate unutilized buildings and shift these offices, if so, the details thereof; and
- (d) in which year was Junta House building constructed; whether the Government has any plans to reconstruct this building as the commercial hub of the city, with details thereof?

SHRI ATANASIO MONSERRATE

**WITHDRAWAL OF BLANKET NOC TO GOVERNMENT AIDED  
SCHOOL AND FUNDS RECEIVED**

003B. \*WILL the Minister for Education be pleased to state:

- (a) the intention of the Government to withdraw the blanket NOC's for teaching and non-teaching staff of Government aided Schools and Higher Secondary;
- (b) the details of the amount of funds that has been received from Vedanta foundation and JIO to Director of SCERT for online training, the expenditure incurred for online training for students and teachers;
- (c) the number of posts from SCERT that are to be filled; furnish the following details:
  - a) the details of posts to be filled and that are filled;
  - b) when will the post of Director SCERT will be filled on regular basis, furnish the time limit for it;
  - c) the recruitment rules for the post of Director SCERT; and
- (d) furnish the reasons for delay in disbursing salaries of teachers proceeding on Maternity, CCL and Extra Ordinary leave?

SHRI DIGAMBAR KAMAT

**NOTICES RECEIVED BY LABOUR DEPARTMENT FROM VARIOUS  
AUTHORITIES**

004A. \*WILL the Minister for Labour and Employment be pleased to state:

- (a) whether the Department or the Secretary (Labour and Employment) Commissioner Labour and Employment or any other individual from the office of the Commissioner of Labour and Employment has received any notices/orders etc. from any

- Investigating Authority including office of Goa Lokayukta; if so, furnish details with copies of orders/notices served etc. and copies of replies made to the same by the Labour Department and respective individuals from Labour Department to whom such notices are served;
- (b) furnish all details of Building and other Construction Workers Assistance Scheme(BOCWAS) with Names, Addresses, Contact Number, Bank details of each beneficiary etc. and the period since the benefits under the Scheme are given to them; furnish the details of each year be given separately with details of amount given to them each year;
  - (c) furnish details of beneficiaries of BOCWAS during Covid 19 pandemic with Names, Addresses, Contact Number, Bank details of each beneficiary separately;
  - (d) furnish details of beneficiaries under MNREGA(Mahatma Gandhi National Rural Employment Guarantee Act) Scheme with Names, Addresses, Contact Number, Bank details of each Beneficiary and the period since the benefits under the Scheme are given to them, furnish details of each year be given separately with details of amount given to them each year;
  - (e) whether any complaints are received by the Department pertaining to irregularities in implementation of BOCWAS and MNREGA Schemes; if so, furnish copies of all such complaints along with Action taken Report; and
  - (f) whether the Government is aware of various media reports which appeared in the local dailies alleging Scam in BOCWAS and MNREGA Scheme; if yes, furnish details with copies of Action taken Report by the Department?

SHRI DIGAMBAR KAMAT

**PERMISSIONS GIVEN BY FOREST DEPARTMENT**

004B. \*WILL the Minister for Forests be pleased to state:

- (a) whether any permissions are granted by Forest Department/Wildlife Board etc. for cutting of trees for any project such as widening of roads, laying of power transmission lines, doubling of railway tracks etc.; furnish all details with copies of all the permissions, relevant file notes etc.;
- (b) whether the Government is aware of any project coming up in any Wildlife Sanctuary/National Park/Forest Land in Goa; if so, whether necessary permissions are granted by the Government for the said projects; furnish details with copies of all relevant documents and copies of permissions granted;

- (c) whether Ministry of Environment, Forest and Climate Change and Government of India have granted its permissions for the above projects; furnish details with copy of all such permissions and relevant documents;
- (d) which permissions are required to be taken for any project or activity in Forest area; furnish details with copies of relevant Act/Law under which the permissions are required to be taken; and
- (e) what is the status with respect to the committee headed by Jt. Secretary(Revenue)constituted in August 2018 to scrutinize the report on Private Forest rejected by the Government in July 2019; furnish copies of all affidavits, reports and documents submitted to the NGT with regards to said matter?

SHRI DIGAMBAR KAMAT

**POLICIES AND ACTION PLAN ADOPTED BY NRI AFFAIRS  
COMMISSION**

004C. \*WILL the Minister for NRI Affairs be pleased to state:

- (a) the details of the policy and Action Plan adopted by the Office of the NRI Affairs Commissioner with regards to Goans working abroad On-Shore and Off-Shore at various locations across the Globe after the outbreak of Covid-19 pandemic; furnish details with all relevant documents pertaining to the Policy adopted, Action Plan put in place, Communications exchanged with various Ministries and Authorities of Government of India and various Foreign Embassies etc.;
- (b) the details of the Policy and Action Plan adopted by the Office of the NRI Affairs Commissioner with regards to OCI card holders with Goan origins after the outbreak of Covid-19 pandemic; furnish details with all relevant documents pertaining to the policy adopted, Action plan put in place, Communications exchanged with various Ministries and Authorities of Government of India and various Foreign Embassies etc.;
- (c) furnish details of Goans working abroad those are registered with NRI Commission with the names of the individuals, their local address, their present status with regards to their jobs and their present locations;
- (d) whether any Goans have returned to Goa after 15<sup>th</sup> March 2020 due to outbreak of Covid pandemic; if so, furnish details of Action plan adopted to facilitate return of all such Goans; furnish details of seafarers, non- seafarers separately; and

- (e) Whether any Goans are Stranded anywhere outside India and are willing to return back to Goa, if so Policy and Action plan adopted by the office of NRI Affairs Commissioner; furnish details with copies of all relevant file notes, communications etc.?

SHRI CHURCHILL ALEMAO

**ONLINE CLASSES**

005A. \*WILL the Minister for Education be pleased to state:

- (a) whether the Department is planning to conduct School Classes online, if so, the details thereof;
- (b) whether the Department will introduce any scheme for the parents to buy Computer, Internet connection at their residence, if so, the details thereof; and
- (c) whether the teachers/tutors are trained to conduct online classes, if so, the details thereof?

SHRI CHURCHILL ALEMAO

**LABOUR LAW**

005B. \*WILL the Minister for Labour and Employment be pleased to state:

- (a) whether the Department plans to amend the existing Labour Law; if yes, what are the Amendments;
- (b) due to the pandemic, most of the migrant labour have left the State; how is the Department planning to boost the local labour, with details thereof; and
- (c) whether the Department is planning to increase the local labour by increasing minimum pay wages, if so, the details thereof?

SHRI CHURCHILL ALEMAO

**ONLINE GOVERNMENT SERVICES**

005C. \*WILL the Minister for Information Technology be pleased to state:

- (a) during this Pandemic, we have learned the Information Technology plays a vital role to help social distancing, whether the Government plans to introduce more online services in the Government sector, with details thereof;
- (b) the steps Department has taken or will take to increase IT-related jobs in Goa; and

- (c) whether the Department has received any proposal from any IT industry during the last eight years till date, if so, the details thereof?

SHRI ANTONIO FERNANDES

**ISSUE OF MIGRANT LABOUR**

006A. \*WILL the Minister for Labour and Employment be pleased to state:

- (a) the details of the measures taken to tackle the issue of migrant labourers during Covid-19 Pandemic; and  
(b) the details of labour camps set up in each district?

SHRI ANTONIO FERNANDES

**GOVERNMENT JOBS ON COMPASSIONATE GROUNDS**

006B. \*WILL the Minister for Personnel be pleased to state:

- (a) the details of the number of compassionate/harness cases cleared from April, 2014 till June 2020;  
(b) the details of pending compassionate/harness cases and rejected cases from April, 2014 till date along with the reasons for such pendency and rejections;  
(c) whether the Government has any plans to initiate necessary action to allocate priority to those families who are financially weak and in need of job to earn their daily bread and butter with details thereof; and  
(d) whether any alternative arrangements are available to take care of financially weak families of deceased Government servants to take care of their daily livelihood furnish details?

SHRI ANTONIO FERNANDES

**20 POINT PROGRAMME SITES IN SANTA CRUZ CONSTITUENCY**

006C. \*WILL the Minister for Revenue be pleased to state:

- (a) the number of 20 Point Programme sites available in the Santa Cruz Constituency; furnish the area-wise details;  
(b) the details of number of plots allotted and number of plots vacant;  
(c) whether the Government has any plans or proposals for allocation of new 20 point programme sites in Santa Cruz Constituency;  
(d) if so, furnish details; and  
(e) if not, reasons thereof?

SHRI ALINA SALDANHA

**CONSTRUCTION/WIDENING OF ROADS/NATIONAL HIGHWAY**

007A. \*WILL the Minister for Forests be pleased to state:

- (a) whether a proposal has been submitted for widening of road under Forest Conservation Act (FCA)-1980 in Bhagwan Mahaveer Wildlife Sanctuary and National Park;
- (b) whether any proposal/NOC has been issued or granted for this proposed project under Forest Conservation Act, 1980;
- (c) whether any approval/NOC has been issued or approval granted for this proposed project by the Ministry of Environment and Forest, Govt. of India and the Forest Department of the State of Goa;
- (d) whether permission from the National Board for Wildlife has been obtained vis-a-vis the Supreme Court Judgement with respect to Sanctuaries and National Parks;
- (e) the length of the stretch of the Highway/road passing through this Wildlife Sanctuary and the National Park; and
- (f) whether the Environmental Impact Assessment (EIA) has been conducted for this project; if so, furnish details such as,
  - (1) the length of the stretch within the respective Wild Life Sanctuary and the National Park that has been covered by the EIA;
  - (2) furnish the impact of this project on the wildlife with respect to Flora & Fauna of the area; provide the copy of this report; and
  - (3) furnish the main benefit of this project that will be accrued to the State of Goa ?

SHRI ALINA SALDANHA

**DOUBLING OF SOUTH WESTERN RAILWAY(SWR) TRACKS**

007B. \*WILL the Minister for Forests be pleased to state:

- (a) whether the Goa State Board for Wildlife (GSBWL) has recommended the proposal of doubling of South Western Railway Tracks between Castle-rock-Kulem-Kalay-Margao section to National Board of Wildlife for consideration as per the Forest Conservation Act-1980;
- (b) whether any consent /NOC has been issued or granted for this proposed project under Forest Conservation Act, 1980;
- (c) whether any consent/NOC has been issued or approval granted for this proposed project by the Ministry of Environment and Forest, Government of India and the Forest Department of the State of Goa;

- (d) whether permission from the National Board for Wildlife has been obtained vis-a-vis the Supreme Court Judgement with reference to Sanctuaries and National Parks;
- (e) whether the Environmental Impact Assessment (EIA) has been conducted for this project; if so, furnish details such as,
  - (1) the length of the stretch within the respective Wild Life Sanctuary and the National Park that has been covered by the EIA;
  - (2) furnish the impact of this project on the wildlife with respect to Flora & Fauna of the area; provide the copy of this report; and
  - (3) furnish the main benefit of this project that will be accrued to the State of Goa ?

SHRI JOSE LUIS CARLOS ALMEIDA

**INFRASTRUCTURE GRANTS**

008A. \*WILL the Minister for Education be pleased to state:

- (a) whether any infrastructure grants have been given/released by the Department/GEDC to Educational Institutions since March 2017 till date in Mormugao Taluka;
- (b) if so, furnish details such as the amount released, name of the Educational Institution, date of sanction and date when the amount was released etc.; and
- (c) whether the grants given/released have been utilized by the Institutions; if so, the details thereof?

SHRI VIJAI SARDESAI

**ARRIVAL OF PASSENGERS**

009A. \*WILL the Minister for NRI Affairs be pleased to state:

- (a) the number of Goans repatriated by the Government of Goa till date since 1st March, 2020, give a Country-wise break-up and how many of these were repatriated as part of the Vande Bharat Mission of Government of India;
- (b) the number of these were repatriated by the Government of Goa by Chartered Flights and from which Country/Airport of origin; the Airlines that brought them; give a break-up with details as to the name of the Airline, date and time of arrival, departing place and airport, the number of passengers that were brought in by each flight etc.;
- (c) the number of these came by Chartered Ships like Cruise Ship and from which Country/Port of origin; the ships that brought them; give a break-up with details as to the name of the Ship and Company, date and time of arrival, departing place and port, the number of passengers that were brought in by each ship etc.;

- (d) the total expenditure incurred by the Government of Goa for the repatriation of Goans from abroad and from India; provide details/break-up; and
- (e) the break-up of the revenue – for what it was earned such as airport fees, port fees, testing fees, quarantine charges, hospital charges, etc?

SHRI VIJAI SARDESAI

**PROCEEDINGS**

009B. \*WILL the Minister for Labour and Employment be pleased to state:

- (a) the number of beneficiaries of the said BOCW Covid-19 Assistance Scheme with details such as list of people registered, their addresses and the amount disbursed;
- (b) how much money has been disbursed under the BOCW Covid-19 Assistance Scheme presently and the total amount of money disbursed may be furnished; and
- (c) whether the Government has initiated any proceedings to investigate the arbitrary and illegal disbursement of funds to non-labour; if so the details and efforts thereof?

SHRI VIJAI SARDESAI

**COPIES OF REPORT**

009C. \*WILL the Minister for Forests be pleased to state:

- (a) whether a Committee under the Joint Secretary(Revenue) was constituted on 21/08/2019 to scrutinize the report which was rejected by the Government in July 2019;
- (b) the mandate of this Committee, the number of times this Committee met since its constitution till date, the decisions taken by the Committee and the copies of the minutes of the meetings held by this Committee;
- (c) furnish the copies of all affidavits, reports and documents submitted to the NGT from March 2019 till date;
- (d) whether the Government has any proposal of four – laning of Highway or laying of transmission lines or any other projects passing through any wild life sanctuary/National Park or any forest land in Goa;
- (e) if so, whether any consent/NOC has been issued for this proposed projects by the Ministry of Environment and Forest, Government of India and the Forest Department of the State of Goa; whether



- approval under FAC – 1980 had been issued to the projects; if so, furnish copies;
- (f) the total area of forest land that will be affected by the projects;
  - (g) whether the permission from the National Board for Wildlife has been obtained vis-à-vis the Supreme Court judgement with regards to sanctuaries and National Parks; furnish details;
  - (h) the details of the impact on the wildlife with regards to Flora and Fauna of the area and whether any assessment is carried out regarding the number of trees that would have to be cut due to these new projects; give details; and
  - (i) the benefits of this project to the State of Goa with details thereof?

SHRI PRATAPSINGH RANE

**NEW PLANTATIONS**

010A. \*WILL the Minister for Forests be pleased to state:

- (a) give the acreage of the area under the new economics plantation this year; and
- (b) what are the crops planted by the Department and give the total area of the economics forest plantation in the State?

SHRI PRATAPSINGH RANE

**STUDENT STRENGTH IN PRIMARY AND PRE PRIMARY SCHOOLS**

010B. \*WILL the Minister for Education be pleased to state:

- (a) the total student strength in the Primary and Pre-Primary Schools in the State;
- (b) whether this strength is more than what it was in last two years, if so, the details thereof; and
- (c) give a break up of students in Government Primary Schools and the private schools?

SHRI PRATAPSINGH RANE

**GOVERNMENT STAFF IN THE STATE**

010C. \*WILL the Minister for Planning, Statistics and Evaluation be pleased to state:

- (a) the total number/strength of Government servants in the State;
- (b) the number of new recruits that have been taken into service during this year; and

- (c) the total expenditure incurred per month on the salaries of the Government servants?

SHRI ROHAN KHAUNTE

**TENANT ASSOCIATION**

011A. \*WILL the Minister for Revenue be pleased to state:

- (a) whether any circulars/ notifications/ rules were framed regarding the Tenant Association;
- (b) if so, furnish details of all members registered under the Tenant Association before and after the issuance of such circular / notification/ rules;
- (c) furnish details of all tenant association taluka-wise and constituency-wise along with the present status of functional and non-functional with reasons thereof along with the safety bund report as on date and the details of bunds that are auctioned despite being reported in bad condition;
- (d) furnish details of all the books of accounts of all the tenant association that were checked by the Mamlatdar as on date and those pending to be checked;
- (e) whether any complaint are received against the Tenants Association in the last 3 years; if so, furnish details of actions taken by the Government along with Governments notings, Order etc.; and
- (f) the amount sanctioned by the Mamlatdar office to the Tenant Association or the members of Tenant Association; furnish details year-wise and taluka-wise for last 5 years?

SHRI ROHAN KHAUNTE

**IDENTIFICATION OF PRIVATE FOREST COVER**

011B. \*WILL the Minister for Forests be pleased to state:

- (a) the total area of forest cover in Goa of which what is the area covered under the Private forest category, give details Taluka-wise areas of Forest and Private Forest with their survey numbers;
- (b) furnish details of Committees appointed by the Government during the past 4 years till date, their report/recommendations submitted to the Government for consideration and whether the same is accepted by the Government and implemented; if not, the status of the report last two reports;
- (c) furnish details of Draft Management Policy for Private Forest;

- (d) whether any parcel of land is taken out from the Private Forest on provisional basis; furnish details;
- (e) the criteria considered by the Committees for demarcation of Private Forest land; furnish details;
- (f) whether there is a ban to allow activities in the Private Forest without obtaining permission from the Government; if so, the criteria to allow activities in Private Forest;
- (g) the present status of all the Private Forest and which have been acknowledged as Private Forest by the Government and whether the Government has submitted its report to Town & Country Planning Department to consider the Private Forest to be include in the regional Plan; furnish details Constituency-wise; and
- (h) whether there are any disputes raised by the individual / Private Forest owners and the matter is sub-judged; if so, furnish details of each case?

SHRI ROHAN KHAUNTE

**STRANDED GOANS**

011C. \*WILL the Minister for NRI Affairs be pleased to state:

- (a) whether the Goa Government has initiated any contact with the embassy of the countries where Goans are stranded; if so, furnish details country-wise; if not, the reasons and the problems encountered to contact the embassy;
- (b) furnish details country-wise of Goans who have been brought back to Goa from 20/03/2020 till date along with the details of their mode of travel, date of travel, quarantine charges paid and those under home quarantine as under following categories;
  - a. stranded Goans;
  - b. seafarers;
  - c. OCI card holders;
  - d. Portuguese passport holders; and others;
- (c) the initiatives taken by the Goa Government towards the OCI card holders and people holding Portuguese passports; furnish details country wise;
- (d) the number of the above mentioned Goans entering Goa after 20/03/2020 have been put under 14 days quarantine, 7 + 7 days quarantine and 3 days quarantine as per revised SOPs; furnish details along with the charges paid by them for the institutional quarantine?

SHRI WILFRED D'SA

**REGULARISATION OF UNAUTHORISED STRUCTURE IN NUVEM  
CONSTITUENCY**

012A. \*WILL the Minister for Revenue be pleased to state:

- (a) the details of applications received for regularisation of unauthorised structure in Nuvem Constituency such as name of the applicant, address, Survey number, area and location;
- (b) the details of unauthorised structure regularised in Nuvem Constituency; and
- (c) the present status of all the pending applications for regularisation of unauthorised structures in Nuvem Constituency with reasons thereof?

SHRI WILFRED D'SA

**DIVIDEND AND SALARY OF COMMUNIDADE STAFF OF SOUTH  
ZONE**

012B. \*WILL the Minister for Revenue be pleased to state:

- (a) the details of outstanding salary/last salary to be paid to the staff of Comunidade in South Zone;
- (b) the details of the last payments of Jonos and dividends made to the Comunidade of South Zone;
- (c) the details of the pending Jonos and dividends payable to the members/components to Comunidade of South zone;
- (d) the reasons for non-payment of Jonos and dividends; and
- (e) whether there is any proposal to accept 10% Derrama as proposed; if so, the details thereof; if not the reasons thereof?

SHRI WILFRED D'SA

**PRIVATE FORESTS IN GOA**

012C. \*WILL the Minister for Forests be pleased to state:

- (a) whether the Review Committee under the Chairmanship of Deputy Conservator of Forest to review the identified private forest areas by earlier the Sawant, Karapurkar, North and South Forest Committee has completed Geo-referencing of the areas, if so, the details thereof; and

- (b) whether discrepancy with respect to the 3 criteria of private forest data vis a vis satellite data has been observed and whether physical ground verification has been conducted, with details thereof?

SHRI ALEIXO REGINALDO LOURENCO

**REGISTRATION OF BIRTHS ON BASIS OF COURT ORDERS**

013A. \*WILL the Minister for Planning, Statistics & Evaluation be pleased to state:

- (a) whether Registration of Births and Deaths Act permits registration of births not reported within one year of its occurrence on basis of court orders;
- (b) if so, furnish year-wise details of all births registered by Registrars and Sub-Registrars of Births and Deaths based on court orders in the last five years; i.e. name of the person, date of birth claimed and date of registration of birth;
- (c) whether the Government is aware that numerous persons of non-Goan origin are misusing the law of register their births in Goa with motive to claim domicile, subsidies and other employment and welfare benefits available only to persons born in Goa; and
- (d) the steps taken or proposed to be taken for due diligence before issue of non-availability certificates to ensure that false claims for registration of births in Goa are not entertained?

SHRI ALEIXO REGINALDO LOURENCO

**LEASE OF RIVER ZUARI WATER AREA BY MPT TO PRIVATE PARTY**

013B. \*WILL the Minister for Revenue be pleased to state:

- (a) whether the ownership of all river water areas is vested in Government of Goa under Goa Land Revenue Code;
- (b) whether the Government has granted consent to Mormugao Port Trust (MPT) to lease one lakh square metres of River Zuari water area near Nauxim bay to M/S. Kargwal Constructions by lease deed dated 12.10.2010 registered with Sub-Registrar Tiswadi;
- (c) whether the said river water area could have been leased by MPT to a private party without consent or knowledge of the Government; and
- (d) the steps taken or proposed to be taken to nullify the lease deed dated 12.10.2010 and to protect the State's ownership rights?

SHRI ALEIXO REGINALDO LOURENCO

**SCRUTINIZATION OF REPORT**

013C. \*WILL the Minister for Forests be pleased to state:

- (a) whether a Committee under the Joint Secretary(Revenue) was constituted on 21/08/2019 to scrutinize the report which was rejected by the Government in July 2019;
- (b) the mandate of this Committee, the number of times this Committee met since its constitution till date, the decisions taken by the Committee and the copies of the minutes of the meetings held by this Committee;
- (c) furnish the copies of all affidavits, reports and documents submitted to the NGT from March 2019 till date;
- (d) whether the Government has any proposal of four – laning of Highway or laying of transmission lines or any other projects passing through any wild life sanctuary/National Park or any forest land in Goa;
- (e) if so, whether any consent/NOC has been issued for this proposed projects by the Ministry of Environment and Forest, Government of India and the Forest Department of the State of Goa; whether approval under FAC – 1980 had been issued to the projects; if so, furnish copies;
- (f) the total area of forest land that will be affected by the projects;
- (g) whether the permission from the National Board for Wildlife has been obtained vis-à-vis the Supreme Court judgement with regards to sanctuaries and National Parks; furnish details;
- (h) the details of the impact on the wildlife with regards to Flora and Fauna of the area and whether any assessment is carried out regarding the number of trees that would have to be cut due to these new projects; give details; and
- (i) the benefits of this project to the State of Goa with details thereof?

SHRI FRANCISCO SILVEIRA

**PLAN TO BRING SEAFARERS STRANDED ABROAD**

014A. \*WILL the Minister for NRI Affairs be pleased to state:

- (a) whether the Government has a list of Goan Seafarers;

- (b) if so, the steps taken by the Government in bringing back the Seafarers of Goan origin from Foreign countries during the Covid-19 Pandemic;
- (c) whether any Seafarers of Goan origin are still stranded abroad; and
- (d) if so, the steps the Government intends to take to bring them back to Goa?

SHRI FRANCISCO SILVEIRA

**INSPECTION OF SCHOOLS BEFORE RE-OPENING**

014B. \*WILL the Minister for Education be pleased to state:

- (a) whether the Government will thoroughly inspect all the Schools before re-opening due to Covid-19, if so, the details thereof;
- (b) whether it will be mandatory for the Schools to follow the social distancing norms for students while in Schools, if so, the details thereof;
- (c) whether it will be practical for students to maintain social distancing in the Schools, if so, the details thereof;
- (d) whether a Medical Doctor will be made available for a School or cluster of Schools; if so, the details thereof; and
- (e) the details whether all the students will be medically tested before re-opening of Schools?

SHRI FRANCISCO SILVEIRA

**REGULATION OF WAGES TO ENSURE UNIFORMITY**

014C. \*WILL the Minister for Labour and Employment be pleased to state:

- (a) whether the Government is aware of Goan exploitation by migrant workers charging high wages due to labour shortage caused by exodus of migrant workers from the State, if so, the details thereof;
- (b) whether the Government will take action to regulate the wages of daily workers to bring in uniformity in wages to protect Goans, if so, the details thereof; and
- (c) whether the Government will take prompt action against such exploiting migrant workers to do justice to Goans, if so, details thereof?

SHRI DAYANAND SOPTE

**TIMBER/WOOD CONFISCATED BY FOREST DEPARTMENT**

015A. \*WILL the Minister for Forests be pleased to state:

- (a) the type and quantity of timber/wood confiscated by the Forest Department from January 2017 till date with details such as name of the offender, place of offence and date of offence in Pernem Taluka;
- (b) the action taken on the offenders with the date of action taken; and
- (c) what does the Department do with the confiscated wood, state the details thereof and the details of the revenue generated in above cases?

SHRI DAYANAND SOPTE

**RAID CONDUCTED BY FOREST OFFICIALS  
AT PARCEM VILLAGE IN PERNEM TALUKA**

015B. \*WILL the Minister for Forests be pleased to state:

- (a) whether it is a fact that raid was conducted by the Forest officials in Parsem village of Pernem Taluka during the lockdown on 24<sup>th</sup> April 2020 and huge quantity of illegally stored wood were confiscated;
- (b) the details of the type of wood seized along with present worth of these wood;
- (c) the details of the enquiry conducted and action taken on the culprits; and
- (d) the steps initiated by the Government to stop illegal felling, smuggling and transportation of trees by the smugglers?

SHRI RAVI S. NAIK

**ACADEMIC YEAR 2020-21**

016A. \*WILL the Minister for Education be pleased to state:

- (a) whether the Government has conducted any survey to find out digital readiness at the school and college level of the students;
- (b) if so, the format of the form of survey and the taluka-wise results;
- (c) whether the Government has considered scaling down the syllabus for academic year 2020-21 to the essential topics; if so, the details thereof;
- (d) whether the Government has taken steps to set up WiFi hotspots in panchayat halls or community halls of rural villages which lack internet access for the students, if so, the details thereof;
- (e) the steps under consideration for the smooth functioning of the academic year if the Covid-19 outbreak does not come under control, with nil risk of exposure to the students;
- (f) whether the Government has received any suggestions from MLAs' about academic year 2020-21 and re-opening of schools;



- (g) if so, the list of the suggestions with name of MLAs, suggestions, copy of the letter;
- (h) whether the Government has considered the suggestions; and
- (i) if so, the action initiated about the same?

SHRI RAVI NAIK

**COMPENSATION PAID UNDER NATURAL CALAMITIES IN PONDA TALUKA**

016B. \*WILL the Minister for Revenue be pleased to state:

- (a) the amount of compensation paid or cheque issued to the persons under Natural Calamities in Ponda Taluka since 2017 till date;
- (b) furnish details with name, address and amount;
- (c) whether the cheque issued by Deputy Collector under Natural Calamities beneficiary are returned back by the consent bank; if so, reasons thereof; and
- (d) furnish details Constituency-wise, the amount of compensation paid or cheque issued to the persons under Natural Calamities in Ponda Taluka since 2015 till date?

SHRI RAVI NAIK

**MUNDKARS CASES PENDING IN MAMLATDAR, COLLECTOR AND DEPUTY COLLECTOR**

016C. \*WILL the Minister for Revenue be pleased to state:

- (a) the number of mundkar cases pending in the State with the Mamlatdar, Collector, Deputy Collector as on date;
- (b) furnish taluka-wise details such as name and address of the applicant, date of application and reasons for pendency;
- (c) the number of Mundkar cases cleared from the office of Mamlatdar, Collector, Deputy Collector as on date since 2012; furnish details taluka-wise ; and
- (d) the total number of Mundkar Cases that have applied to the office of Mamlatdar, Collector, Deputy Collector as on date in the state since 2012; furnish details taluka-wise?

SHRI PRAVIN ZANTYE

**CRITERIA FOR DEFINITATION AS PRIVATE FORESTS**

017A. \*WILL the Minister for Forests be pleased to state:

- (a) the National criteria for defining Private Forests;
- (b) whether there is a State specific criteria adopted by individual States in India for defining private forests;
- (c) the criteria adopted by the State of Goa for defining private forests;
- (d) the number of Committees assigned to assess private forests in the State of Goa;
- (e) whether any such Committee's Report/Recommendations have been adopted by the Government of Goa, if so, the details thereof; and
- (f) the status of the Court matters regarding private forests pending before National Green Tribunal or Supreme Court?

SHRI PRAVIN ZANTYE

**TREES POSING DANGER TO LIFE AND PROPERTY**

017B. \*WILL the Minister for Forests be pleased to state:

- (a) whether the Government has identified the trees which are posing danger to the life and property in Mayem Constituency;
- (b) if so, whether any inspection or survey was done for this purpose;
- (c) if so, the details of such inspections/surveys done from the year 2017 till date;
- (d) whether the Government have received any complaints from the people regarding the trees posing danger to them, from 2017 till date;
- (e) if so, the details thereof;
- (f) whether the Government intends to take action in the matter, with details thereof; and
- (g) if so, the time frame by which the same will be done?

SHRI PRASAD GAONKAR

**ONLINE/E LEARNING IN THE STATE**

018A. \*WILL the Minister for Education be pleased to state:

- (a) in view of the Covid-19 pandemic, the steps taken by the Government for online/e-learning in the State;
- (b) whether the Government is aware of the network and connectivity issues in the rural areas such as Sanguem, Quepem, Dharbandora and Canacona;
- (c) if so, the steps taken to provide/improve connectivity in these areas so that students get access to online or e-education;
- (d) whether the Government has taken any other innovative steps to ensure that every student in Goa is able to learn from home; and

- (e) if so, the details thereof?

SHRI PRASAD GAONKAR

**NETRAVALI WILDLIFE SANCTUARY**

018B. \*WILL the Minister for Forests be pleased to state:

- (a) the details of the Netravali Wildlife Sanctuary including the date when it was notified as Wildlife Sanctuary and its current status;
- (b) whether the Government is aware that people residing in the villages falling under Netravali Wildlife Sanctuary are facing various problems due to the restrictions put by the Forest Department;
- (c) if so, the steps taken by the Government to give relief to the villagers coming under wildlife sanctuary; and
- (d) whether the Government has any plans to involve local community in preserving the forest, if so, the details thereof?

SHRI PRASAD GAONKAR

**SHORTAGE OF TEACHERS IN SANGUEM CONSTITUENCY**

018C. \*WILL the Minister for Education be pleased to state:

- (a) whether the Government is aware of the shortage of teachers in Government Primary Schools, Government Middle Schools, Government High Schools, and Government Higher Secondary Schools in Sanguem Constituency;
- (b) if so, the individual school-wise details of the teaching staff in Government Primary Schools, Government Middle Schools, Government High Schools, and Government Higher Secondary Schools in Sanguem Constituency, such as administrative approved teaching staff subject-wise, permanent teaching staff subject-wise, teaching staff on contract basis/lecture basis – subject wise, and the vacancies of teaching staff subject-wise; and
- (c) whether any steps have been taken to fill the vacant posts of teachers in the above schools, if so, the details thereof?

SHRI LUIZINHO FALEIRO

**STATUS OF EMPLOYMENT IN THE STATE**

019A. \*WILL the Minister for Labour and Employment be pleased to state:

- (a) the number of unemployed, skilled and semi-skilled persons who have registered for jobs in the Employment Exchange;
- (b) the details of the number of persons employed during the past years i.e. from 2016 till date; and
- (c) the plans and efforts undertaken by the Government to tackle the problem of massive unemployment in the State?

**ASSEMBLY HALL,  
PORVORIM, GOA.  
27 JULY, 2020**

**NAMRATA ULMAN  
SECRETARY**